

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.3745/2015

New Delhi, this is the 26<sup>th</sup> Day of November, 2015

**Hon'ble Shri V. Ajay Kumar, Member(J)  
Hon'ble Shri K.N. Srivastava, Member(A)**

Himmat Singh

Aged about 34 years

S/o Shri Ramcharan Meena

R/o L-2/94B

DDA Flats, Kalkaji

New Delhi-110019

..... Applicant

(By Advocate: Mr. S.K. Gupta)

**Versus**

Union of India through

1. Secretary  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi-01
  
2. Chairman  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi-01
  
3. Principal Chief Commissioner of Income Tax (CCA),  
Department of Revenue,  
C.R. Building, I.P. Estate,  
New Delhi-02

... Respondents

**ORDER (Oral)**

**By Hon'ble Shri V. Ajay Kumar, M(J):**

Heard the learned counsel for the applicant.

2. When this matter was taken up, the learned counsel for the applicant submits that after filing this O.A., the Hon'ble High Court of Delhi has passed a judgment in WP(C) No. 6368/2015 which is having a bearing on the claim of the applicant and is in support of his claim and hence seeks leave of this Tribunal to withdraw the present OA with a liberty to file a representation enclosing the said judgment, in accordance with law.

3. Accordingly, the OA is disposed of, as withdrawn with the aforesaid liberty and if the applicant files such a representation within one week from the date of receipt of a copy of this order, the respondents shall consider the same and pass a reasoned and speaking order within six weeks there from, in accordance with law. No costs.

**(K.N. Srivastava)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/daya/